IN THE CENTRAL ADMINISTRATIVE TRIBUNAL **ERNAKULAM BENCH**

O.A.156/92

DATE OF DECISION: , 8.6.93

P.V.Sojan

Applicant

Mr.M.R.Rajendran Nair

Advocate for the Applicant

1. The Sub Divisional Officer, Telegraphs, Perumbavoor.

The Chief General Manager, Telecom, 2. Kerala Circle, Trivandrum.

Union of India, represented by Secretary to Government, Ministry of Communications, New Delhi.

Respondents

Mr.George Joseph, ACGSC

Advocate for

the

Respondents

CORAM:

THE HON'BLE MR. JUSTICE C. SANKARAN NAIR, VICE CHAIRMAN THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

C.SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges Annexure-I order by which his request for re-employment was rejected. Learned counsel submits that in similar circumstances casual labourers were ordered to be re-employed by this Tribunal, by judgment in O.A.1027/91 and connected cases.

2. Annexure-1 is quashed and first respondent will consider the matter afresh in the light of the law laid down in the cases above mentioned, and pass appropriate orders within 4 weeks from today. Application is disposed of as above. No costs.

R.RANGARAJAN ADMINISTRATIVE MEMBER C.SANKARAN NAIR(J) VICE CHAIRMAN

Dated the 8th June, 1993.

List of Annexures:

1. Annexure-1

True copy of the Memo No. ADMN-7/240/CM/IV/6 dated 12.8.1991 issued by Assistant Engineer(Admn), For G.M.T.D, Ernakulam, Kochi-31.